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**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/PWMP. No..... 352/95..... 199

Bharat Lal Meena Versus Union of India

Date of Order	Orders
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18-3-1996

None present for the applicant even though the the case was called for second time.

On 14-9-95, the applicant has sought time to produce evidence in support of some averments made in the application. On 29-9-95, it was noted that the applicant had still not produced the necessary evidence. On 1-12-95 again, at the request of the counsel for the applicant, the case was listed for admission on 15-1-1996. Today, however, none is present on behalf of the applicant. In these circumstances, the OA is dismissed in default for non-prosecution on the part of the applicant.

RP

(Rattan Prakash)
Member (Judl)

OS
(O.P. Sharma)
Administrative Member

Central Administrative Tribunal
Jaipur Bench, Jaipur
Certified that No. 1 of this case is
Placed to Be Taken / The Case is
Placed for Consignment To Record.

DRS
Dated 3 Asst. Record Section Officer
Digit. No. 3 ... Keeper (Judicial)

82/96